CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

FROM No. 4 (SEE RULE 42) EMBOLICOS PAR COMENISTRATIVE GUWAHATI BENCH: ORDER SHEET Original Applecation No. 169 202 Mise Petition No. Contempt Petition No.____ Review Application No, ... Respondent(s) ... N.O.I Advocate for the Applecant(S) Mr.A. Ahmed Advocate for the Respondat(S) _ Cale Heard Mr. A.Ahmed, learned This is application in form $^{
m l}$ counsel for the applicant. C. F. for Rs. 50/- diposited vide IP 1/778 549421 Issue notice to show cause as Dated1.6. .. 5. .. 2.00 ... to why the application shall not be admitted. Returnable by four weeks. List on 28.6.2002 for admission, Sleks laken Excear mung for Vice-Chairman Past de Rosiled vide XINO 777 dtd. 29/5/02. Notice for my the Serbondents Written statement has been filed. The case may now be listed for No 1106 by Roga- A10, 1 hearing on 26.7.02. DHO 1578 W 1583 Vice-Chairman 1m

5 Similie report we still awaited.

27.6.02

3

. У 24.6, 2012

Repty affident on behalf of Respondent Mrs. 1,2, 3,4,5 ad 6.

26.7.02

Mr.M. Chanda learned counsel makes a request on behalf of Mr.A. Ahmed learned counselfor the applicant stating that as he is out of station and for little accommodation. Prayer is allowed. List on 16.8.02 for hearing

100 Uhoham Member

Log liv applicant,

16.8.02

Mr. Ahmed learned counsel for the applicant prays for adjournment on the aground that he may get instructions from the applicant. The learned counsel for the respondents has no objection. Prayer is allowed. List on 13.9.02 for hearing.

10.9.02

List on 11.9.02 for hearint.

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applicant & elie Larly

Heard counsel for the parties. Hearing concluded. Judgment delivered in open Court, kept in separate sheets

The application is disposed of in terms of the order. No order as to costs.

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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

DATE OF DECISION.....

Sri Uttam Kumar Paul

APPLICANT(s)

Sri A.Ahmed.

ADVOCATE FOR THE APPLICAL

VERSUS

Union of India & Ors.

RESPONDENT(S)

STI A.Deb Roy, Sr.C.G.S.C. ADVUCATE FOR THE RESPONDENT(S)

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE

3.

4.

Whether Reporters of local papers may be allowed to see the judgment ?

To be referred to the Reporter or not ?

Whether their Lordships wish to see the fair copy of the judgment ?

Whether the judgment is to be circulated to the other Benches 🖯

Judgment delivered by Hon'ble Vice-Chairman .

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.
Original Application No. 169 of 2002.

Date of Order: This the 11th Day of September, 2002.

The Hon ble Mr Justice D.N.Chowdhury, Vice-Chairman.

Sri Uttam Kumar Paul, Lower Division Clerk, Assam Central Circle-1, C.P.W.D. Guwahati-21.

. . . Applicant

By Advocate Sri A. Ahmed.

- Versus -
- Union of India, represented by the Secretary to the Government of India, Ministry of Urban Affairs, New Delhi-11.
- The Director General (Works).
 Central Public Works Department,
 Nirman Bhawan, New Delhi-11.
- 3. The Chief Engineer, North Eastern Zone, Central Public Works Department, Cleaves Colony, Shillong-3.
- 4. Superintending Engineer, (Co-Ordination) Circle, Central public Works Department, Eastern Region, Nizam Place, Kolkata-20.
- 5. Superintending Engineer, Assam Central Circle,-1, C.P.W.D., Guwahati-21.
- 6. The Executive Engineer (Admn.)
 Assam Central Circle,-1,
 C.P.W.D., Guwahati-21.

. . Respondents.

By Sri A.Deb Roy, Sr.C.G.S.C.

ORDER

CHOWDHURY J. (V.C)

This application under Section 19 of the Administrative Tribunals Act 1985 has arisen and is directed against the transfer order dated 21.5.2002 transferring the applicant, a Lower Division Clerk from Assam Central Circle-1, C.P.W.D. Guwahati to

Guwahati Central Division, C.P.W.D., Guwahati. Mr A.Ahmed, learned counsel appearing for the applicant has fairly stated that he has not basically assailed the order transferring him out what he has assailed is contravention of the official guidelines for rotational transfer and posting of staff from one branch to another. Mr Ahmed, the learned counsel brought our attention to the provisions contained in C.P.W.D.Manual Vol.I and contended that these norms were introduced by the authority for inter changing of the staff between Accounts and Correspondence branch to increase the efficiency of the officials. In the instant case the applicant was serving in the correspondence branch and again transferred to same branch without giving him opportunity to improve his quality by transferring him into Accounts section.

- 2. Mr A.Deb Roy, learned Sr.C.G.S.C appearing on behalf of the respondents stated that the transfer order was made in the public interest and the authority is aware of the guidelines and tried their best to adhere to the guidelines. Mr Deb Roy however submitted that the guidelines are not mandatory to post an official to a particular place.
- I have given my anxious consideration on the matter. Apparently there is no infirmity in the order dated 21.5.2002 transferring and posting the applicant calling for intervention of the Tribunal. The guidelines maxx issued from time to time by the authority for rotation, transfer and posting may not be binding like a rule but those are meant to be used as a guide. In the absence of any good reason one is not to depart from the guideline. On consideration of all the aspects of

the matter I am of the view that ends of justice will be met if a direction is given to the applicant to make an appropriate representation before the authority ventilating his grievance and seeking for a rotation transfer. The applicant is accordingly directed to make an appropriate representation before the authority within a month from today and if such representation is made the authority shall consider the same as per norms and guidelines of

Subject to the observation made the application stands disposed of. There shall, however, be no order as to costs.

the department as expeditiously as possible.

(D.N.CHOWDHURY) VICE CHAIRMAN IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION NO. 169 OF 2002.

Sri Uttam Amar Paul
..Applicant.

-Versus-

Union of India & Others
.. Respondents.

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Advocate. (April Annien)

Able Atthes

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GAUHATI BENCH AT GAUHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985.)

ORIGINAL APPLICATION NO. 169 OF 2002.

BETWEEN

Sri Uttam Kuman Paul,
Lower Division Clerk,
Assam Central Circle-1,
Central Public Works
Department Guwahati-21

- Applicant

-AND-

- 1] The Union of India represented by the Secretary to the Government of India Ministry of Urban Affairs New Delhi-110011.
- 2] The Director General (Works)
 Central Fublic works Department,
 Nirman Bhawan, New Delhi- 110011.
- The Chief Engineer,

 North Eastern Zone,

 Central Public Works Department,

 Cleaves Colony,

 Shillong-3.

8

- 4] The superintending Engineer
 (Co-Ordination) Circle Central
 Public works Department
 Eastern Region, Nizam Place
 Kolkata -20.
- .5] The Superintending Engineer,
 Assam Central Circle-1,
 Central Public Works
 Department, Guwahati-21.
- 6] The Executive Engineer (Admn),
 Assam Central Circle-1,
 Central Public Works
 Department, Guwahati-21

- Respondents.

DETAILS OF THE APPLICATION:

1. PARTICULARS OF THE ORDER AGAINST WHICH
THE APPLICATION IS MADE:

This instant application is directed against impugned transfer order No. 21(3)/ACC-I/E-II/2002/1421 dated 21-05-2002 issued by the Respondent No.6 to the applicant in violation of Provision, Rules and Regulations of CPWD manual volume-1.

2. JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3. LIMITATION

The applicant further declares that the application is within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE

Facts of the case in brief are given below:

4.1] That your humble applicant is citizen of India and as such, he is entitled to all the rights and privileges guaranteed under the Constitution of India.

4.2] That your applicant begs to state that be is working as a Lower Division Clerk in the office of the Superintending Engineer, Assam Central Circle CPWD, Guwahati-21. He was appointed as Lower Division Clerk in the year 1995 and he was posted in the office of the Executive Engineer, Silchar Central Division, Central Public Works Department (CPWD). He was transferred to the Assam Central Circle-1,

(CPWD) Guwahati-21. He joined in the Assam Central Circle-1 (CPWD) as Lower Division Clerk in Correspondence Section Vide office order No. 15(757)/ACC/E-II/79 Dated 09-04-1996.

Annexure-A is the photocopy of the office order No. 15(757)/ACC/E-II/79 Dated 09-04-1996.

A.3 That your applicant begs to state that he is working as Lower Division Clerk in the Assam Central Circle-1 CPWD Guwawahati-21 in Correspondence Branch, since 1996. Now he has been transferred to Guwahati Central Division CPWD in Correspondence Branch by the Respondent No.6 vide office order No. 21(3)/ACC-I/E-II/2002/1421 dated 21-05-2002. The said transfer order issued by the respondent No.6 is total violation of CPWD Manual volume-1 Provisions Rules and Regulations.

It is pertinent to mention here that before the issuing the said transfer order by the respondents, your applicant came to know about his said transfer from reliable source he immediately file a representation 20-05-2002 before the Respondent No.5 for reconsideration of his transfer order.

Annexure-B is the photocopy of the office order No. 21(3)/ACC-I/E-II/2002/1421 dated 21-05-2002.

Annexure-C is the photocopy of the representation dated 20-05-2002 filed by the applicant before the Respondent No.5

That your applicant begs to state that there are certain provisions and rules under the CPWD Manual Volume-1 regarding transfer of Ministerial Staff (other than office Superintendent) and drawing staff. The General Principle of CPWD Manual Volume-1 regarding transfer are given below for kind perusal of this Hon'ble Tribunal.

Rule 19 CPWD Volume-1

19. Ministerial staff (other than Office Superintendent) and Drawing Staff: The following general principles of transfer are followed in respect of these categories of staff:

a) They are transferred from one office to an other every five years within the same Circle. Such transfers are ordered by the Superintending Engineer concerned. Transfer from one station to another under this rule, where unavoidable, shall be made either by the Superintending Engineer (coordination) or by the Superintending Engineer of the Circle concerned in



consultation with the Superintending Engineer (Coordination), so that latter can properly coordinate popular to unpopular transfers from stations and vice-versa. An official on request from unpopular to popular be transferred station 'may completion of three years if there is a vacancy at popular station and after four years, even if longest stayee who has completed his tenure of at least four years at the popular station is to be shifted.

BJ Transfers from one Circle another in the same station or another station, if required, or where need arises to fill up a post outside a popular station, when such a post has fallen vacant due to some shall be made on the basis of longest continuous stay of individuals in all grades the longest stayee being transferred first. Similarly, bringing persons on transfer from an unpopular to popular station, the same rule will apply. Transfers from one station to another shall normally be restricted to Upper Division Clerks, Head Clerks, Draughtsman Grade I and Draughtsman Grade II. Such transfers

shall be made by the Superintending Engineer (Coordination) or by the Superintending Engineer concerned in consultation with him.

21] Interchange of staff between Accounts and Correspondence Branches Upper Division Clerk and Lower Division clerks including Cashiers, serving in ä Divisional Office shall interchanged every three years. The period of three years stay in Accounts seat shall reckoned from first April and first October of a year. Transfers shall be completed by first may and first November of the year. Such transfers shall be effected by the superintending Engineer Circle concerned. The Superintending Engineers are empowered to grant exemption form transfers under this rule up to a maximum period of one year where exceptional circumstances warrant.

The Interchange of staff between the Accounts and Correspondence Branches is not be treated as transfer of Office which is changed every five years. The Superintending engineer will however, ensure while transferring the Clerks from one Division to another that the official is posted in the Correspondence Branch of the new Division if he was previously working in Accounts Branch of a Division and Vice versa.

The Lower Division Clerks, who are imparted training in accounts under the scheme of training in Accounts introduced by the Department, fail to pass the examination held at the conclusion of the training, shall not be posted to Accounts Branch till they pass the examination subsequently.

The applicant has already pass the Departmental Examination for promotion to the grade of Upper Division Clerk in the year 2001. As such under CFWD Manual Provision volume-1 section-5 Rule-42 your applicant is exempted from the scheme of training in accounts introduce by the department.

It is further stated that Office Memorandum No. 33/31/07-EC-17 dated New Delhi 38 June 1981 regarding transfer of Ministerial staff from Accounts Branch to Correspondence Branch and vice versa.

Annexure-D is the photocopy of Office Memorandum No. 33/31/07-EC-17 dated New Delhi 38 June 1981.

4.5] That the applicant submits that the Respondent No.6 violated the provisions of Central Public Works Department Manual, Volume-I regarding transfer of Lower Division Clerk from (Correspondence Branch) to Accounts Branch.

4.6] That the applicant submits that the Respondent No.6 has violated the Govt. rules and policy in regard of transfer of individual in contrary to the Central Public Works Department Manual, Volume-I. The Respondent No.6 has also failed measurably to implement their own Office Memorandum.

4.7] That the applicant submits that the Respondents have issued transfer order of the applicant against the Govt. Circular and transfer policy. Your applicant has got reason to belief that the Respondents are resorting the colourable exercise of power to accommodate the person of their interest.

4.8] That your applicant submits that the procedure adopted by the authority in the case of applicants is discriminatory, mala-fide, illegal and without jurisdiction. Your applicant further submits that due to indifferent attitude and partiality adopted by the Respondent No.6 in regard to posting and transfer of Ministerial staff, the career prospect of the applicant is going to be ruined.

4.101 That your applicant submits that due to non-implementation of rotational transfer of Ministerial staff throughout the Eastern Region for many years the Respondents are

directly extending privileges those staff and Head Clerk who are enjoying the beneit of popular station posting even for twenty years or more.

- 4.11) In view of the facts and circumstances it is a fit case for passing interim order protecting the interest of the applicant.
- 4.12] That this application is filed bona fide and for the interest of justice.
- 5] GROUNDS FOR RELIEF WITH LEGAL PROVISION:
- 5.1] For that, due to the above reasons narrated in detail the transfer order of the applicant in prima facie is illegal, mala fide, arbitrary and without jurisdiction.
- 5.2] For that, similarly situated persons has been given the benefit of Center Public Works Department Manual Provision but the applicant's genuine case has not been considered by the Respondents. As such, the actions of the Respondents are illegal and mala fide and the same is liable to be set aside and quashed.
- 5.3] For that the Respondents have measurably failed to apply their mind. As such the action of the respondents are liable to be set aside and quashed.

5.4] For that, the action of the Respondents are highly illegal, arbitrary and also violative of guidelines of Central Public Works Department Manual, Volume-I regarding transfer of the Ministerial staff.

5.5] For that, it is settled proposition of law that when the same principle have been laid down in given cases, all the persons who are similarly situated should be granted the said benefits.

5.6] For that, the action of the Respondents are arbitrary, mala fide and discriminatory with an ill motive and as such, the impugned transfer order may be reconsidered as per **Provision of Central Public Works Department Manual, volume-I.**

5.71 For that, the Respondents before transferring the applicant ought have considered the transfer policy of the Public Works Department Manual, Volume-I in this matter and as such, the impugned transfer order is bad in the eye of law and is liable to be set aside and quashed.

5.8] For the, in any view of the matter the action of the respondents are not sustainable and hence the same is liable to be set aside and quashed.

The applicant craves leave of This Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6) DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7) MATTERS NOT PREVIOUSLYFILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares he has not filed any application, Writ Petition or suit in respect of the subject matter of the instant application before any other Court, authority, nor any such application, Writ Petition or suit is pending before any of them.

81 RELIEF SOUGHT FOR:

Under the facts and circumstances stated above the applicant most respectfully prays that your Lordship may be pleased to admit this petition and may be pleased direct the respondents to give the following reliefs:

8.1] That the impugned Transfer order vide No. 21(3)/ACC-I/E-II/2002/1421 dated 21-05-2002

issued by the Respondent No.6 transferring the applicant as Lower Division Clerk (Correspondence Branch), Assam Central Circle-I Guwahati to Guwahati Central Circle (Correspondence Branch) may be set aside and quashed.

- 8.2] To pass any other relief or reliefs to which the applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.
- 8.3] , Cost of the application.
- 9] INTERIM ORDER PRAYED FOR:

Pending disposal of the application the applicant most respectfully prays that your Lordship may be pleased to pass an interim order by way of suspending the Office Order vide No. 21(3)/ACC-I/E-II/2002/1421 dated 21-05-2002 at Annexure-B issued by the Respondent No.6.

- 103 Application Is Filed Through Advocate.
- 11] Particulars of I.P.O.:

I.F.O. No. 79599421
Date of Issue 18.5.2002
Issued from C.P.O. Gualnik
Payable at County

12) LIST OF ENCLOSURES:
As stated above.

... VERIFICATION.

VERIFICATION

I, Sri Uttam Kurker Paul, Lower Division Clerk, Assam Central Circle-1, Central Public Works Department Guwahati-21 do hereby solemnly verify that the statements made in paragraphs 4.7, are true to my knowledge, those made in paragraphs 4.2, 4.3, 4.5 _____ are being matters of records are true to information derived there from which I believe to be true and those made in paragraph 5 are true to my legal advice and rest are my humble submissions before this Hon'ble Tribunal I have not suppressed any material facts.

And I sign this verification today on this the 27H day of Mov 2002 at Guwahati.

Utton Kumar Paul.
Declarant

15 (757) /ACC/D-II/ / 7

दिनाक, गुवाहाटी

Superintending Engineer, Coordination Circle(EZ), C.P.W.D. Nizam Palace, -Calcutta-20 ____ के कायालय-जामन् आदेश सं: 21(7)/LDC/ 95/SE(C)/Ca1/224 - - दिनाकः - 1.3.96 - - - के अनुसरण में एवम् Buecutine Engineer, Silchar Central Division, CPWD, के कायालय आदेश d - 21(2)/sc0/96/10 - - ° - - दिनांक **२ 4 96** _ _ कार्यमुक्त किए जाने पर श्री Uttam Kumar Paul, LDC दिनाक 8:4:96(F.M) - को प्वाहन अगुगुजन अपना कार्यभार ग्रहण करर लिया है। कि

> तेनाती. correspondence sectionनुभाग रेमें की जाती है। of ACCCPWD, Gauhat1-21.

प्रतिलिप

मान्य मिल् शर्म क्रियो क्रिया में क्रियो में क्रियो में क्रियो में क्रियों क् Palace, Calcutta-205

The Superintending Engineer, Silchar Central Direle, C.P. Weber ति विविध्य रिपटि इस कायालय समाध्या प्राप्त कायालय समाध्या कायालय क

The Executive Engineer, Silchar Central Division, COVD, -Stachar-2 वे रक्षारी में । इनसे अनिर्मि हर्ग्ये 9 हैं/10 का वैयक्तिक दस्तावेज और अतिम वेतन पत्र इस कार्यालय की श

वेतन और लेखा अस्तिरिशिष्यं , के लो नि वि , शिलाग-3 को स्वनार् ।

Weten Kumar Paul, LDC, ACC, CPWD, Gauhatt-21. He may do the Typing in ingrange of the Typing of the

File No.21(3)/ACC/P-II

8 Componention, Acc, CPWD, Gauhati-21, for information

AMMERURELB

Government of India Central Public Works Department

No. 21(3)/ACC-I/E-II/2002/1421

dtd.21 -5-2002

OFFICE ORDER

The transfer & Posting of the following LDC is hereby ordered in the Public interest.

Sl. No	Name	From	То	Remarks
1.	Shri U. K. Paul, LDC	ACC-I, CPWD Guwahati- 21	GCD, CPWD, Guwahati - 21	In existing vacancy.

This issues with the approval of SE/ACC-I.

Executive Engineer(Admn)
Assam Central Circle-I
CPWD, Guwahati- 21

Copy to:-

- 1. The Chief Engineer(NEZ), CPWD, Dhankheti, Shillong- 3
- 2. The Superintending Engineer (Co-ord), Co-ordination Circle (EZ), CPWD, Nizam Palace, Kolkata-20
- 3. The Pay & Accounts Officer(NEZ) CPWD, Malki Point Shillong-1
- 4. The Executive Engineer, Guwahati Central Division, CPWD, Guwahati-21
- 5. Office Superintendent, ACC-I, CPWD, Guwahati- 21
- 6. Shri U. K. Paul, LDC
 - 7. Cashier, ACC-I, CPWD, Guwahati- 21

B. dorling

Executive Engineer (Admn)

F/Name~ Establishment Section~ IL.doc Page~ 148 (P.K.Sarbar

Hata June

To
The Superintending Engineer
Assam Central Circle:I
CPWD, Guwahati-21

_ 17 -

Date: 20/05/2002

Subject:-

Transfer/posting of myself from Assam Central Circle-I, CPWD, Guwahati to Guwahati Central Division, CPWD, Guwahati.

Sir,

In inviting your kind attention on the subject cited above it is to inform that it has come to my knowledge that I am going to be transferred from your good-office to Guwahati. Central Division, CPWD, Guwahati. So far my knowledge goes each and every transfer & posting of Government Officials in CPWD is guided by certain defined Rules & Regulations framed by the sole rules framing authority i.e. Director General (Works), CPWD, New Delhi. But it is not understood the transfer & posting initiated by your goodself involving myself from Assam Central Circle I, CPWD, Guwahati to Guwahati Central Division, CPWD, Guwahati is guided by which rules & regulations as set in the CPWD Manual Vol.1 by Director General (Works), N.Delhi. In this connection the brief resume of fact is enumerated below that will prove the irrelevancy of the rules of 5 years Rotational Transfer involving change of office in the present Restructuring phase and violation of others rules, that may have been applied in my transfer/posting case.

(A) In this context it is to state that pre-restructuring CPWD Manual provision of 5(Five) years Rotational Transfer states "Ministerial Staff transferred from one office to another every five years within the same Circle". In generally, 5 years stay in a Division Office is calculated as 3(Three) years in Accounts Branch + 2(Two) years in Correspondance Branch = 5 years as per CPWD Manual Vol.I. In the pre-revised staffing pattern LDCs were allotted all the Sub-divisions (Accounts Branch) under a Division. But as per revised staffing pattern under Restructuring/ Re-organization of Ministerial Staff almost of all the post of Sub-Divisions under a Division (Guwahati Central Division) has been sanctioned for UDCs. As such in one sense LDCs will not get the Accounts Branch at Division level during their 5 year stay in Division office which will directly violate Accounts Branch & Correspondance Branch & vice-versa rules as per CPWD Manual Vol.I as well as the Dy. Director of Administration, O/O Director General (W), CPWD, N.Delhi's O/M No. 33/31/81-EC.IV dated: 30th June, 1981 (Copy enclosed) wherein it is clearly states that "Superintending Engineers will however ensure while transferring the Clerks from one -Division to another that if the individual was previously working in Accounts Branch of a Division, he is posted in the Correspondance Branch of the new Division and vice-versa. But I, being a LDC, is going to be transferred from the Correspondence Branch of your good office to Correspondance Branch at Guwahati Central Division, CPWD, Guwahati in contravention of the spirit of 5 Rotational Transfer & A/Branch to C/Branch Rules as framed by Director General (W), CPWD, N.Delhi.

Moreover, being a LDC, I can not be posted at any Sub-Divisions (treated as Accounts Branch) as the almost all Sub-Divisions of Guwahati Central Division has been sanctioned for UDCs. As the posting of LDC in a post sanctioned for UDC will violate Dy. Director of Administration-II, O/o Director General (W), N.Delhi's O/M No. 34/3/95-EC-X, dated: 20/7/1995 (copy enclosed) which strictly ban the assigning of job of higher category/responsibility to lower category worker in any circumstances.

In the light of above it has become vividly clear that 5 years Rotational Transfer of LDCs has become irrelevant in the post-restructuring phase of LDCs as LDCs have been indirectly debarred from Accounts Branch.

(B) It has also come to my knowledge that Sri Sukumar Sinha, LDC who was posted at Shillong Central Sub-division-III, CPWD, Khanapara, Guwahati under, Meghalaya Central Division, CPWD, Shillong under the administrative control of Assam Central Circle: I, CPWD, Guwahati since 20/5/95 is going to be posted against myself due to shifting of the Guwahati. The point to be noted here is as per CPWD Manual Vol.I "Transfer from one to fill up a post outside a popular station or in another station, if required, or where need arises reasons, shall be made on the basis of longest continuous stay of individuals in all grades,

Steh June

In this context it is pertinent to state that the vacancies of LDCs arises at Guwahati Central Division, CPWD, Guwahati due to promotion of two LDCs vide SE(Co-ord), CPWD, Kolkata's No: No.9(56)/SE(C)/ER/CAL/2002/396 dt. 29/04/2002 & their subsequent relieve for new assignment in respective CPWD Units. To fill vacant posts of LDCs thus fallen vacant should have been made from longest stayee in the station i.e. by transferring Sri Sukumar Sinha, LDC to Guwahati Central Division, CPWD, Guwahati as I have been in this station since 4/1996 only(Copy of joining order enclosed). Rather Sri Sinha, LDC is going to be order to join at Assam Central Circle:I, CPWD, Guwahati & I am going to be posted at GCD, CPWD, Guwahati despite being station junior in comparison to Sri Sinha, LDC. The move, if initiated, will be a grave violation of spirit of CPWD Manual rules in force in this regard.

In view of the above, it is better adjudge that transfer/posting of myself from Assam Central Circle I, CPWD, Guwahati to Guwahati Central Division, CPWD, Guwahati can in no way uphold the CPWD Manual Vol.I Rules rather bulldoze the spirit of the same. As such I request your goodself to retain me at ACC.I, CPWD, Guwahati rather transferring me to Guwahati Central Division, CPWD, Guwahati whimsically. An evenhanded & lawful action in this regard expected please.

With regards,

Encl: As above.

Yours faithfully,

(Uttam Kr. Paul)/LDC Assam Central Circle I CPWD, Guwahati-21

Receive Sor

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No.33/31/01-50.07.

new Dodlid, the Doth June, 1981.

COMABINIT

Subject : Transfer of Hinistrial staff from Accounts Beanch to Correspondence Granch and vice Verga.

As per pare 17 of Section 9, Chapter V of the C.P.M.D. Hammel Vol.I(1975-Edition), VICa and IDCs including service in a Deviateral office shall be interchanged every 3 years. The period of 3 years atom in Accounts sent shall be recklaned from first Kerll and int Detobor of a year. Transfers should be completed by ist May and 1-st Hovember of the year. Such transfer shall be effected by the Superintending Engineers of the Circle concorned. The Superintending - Engineers are empowered to wrant examplian from nding - Engineers are empowered to grant exemption from transfer under this rule upto a maximum period of one year, only in case where exceptional eircumetances exist.

2. The interchange of staff between the Konounts and Correspondence Branch is not to be treated as transfer of office which is changed every five years. Superintendink Engineers will however ensure while transferring the Clerks from one Division to another that if the individual was previously working in Accounts Branch of a Dividion he is poste in the Correspondence Spanch of the new Division and vico versa.

It but been brought to the notice of this introctory to the the notice of this introctory to the the nboye instructions are being floated for 3 yours in Accounts branch of a bivision immediately before transfer is again posted to the same branch in the other Liviaton to which he is transforred. Director General (Works has directed that all consermed must be instructed to fully the lowert the eforesetd administrative instructions and any lepso on their part should be viewed coriosaly.

All the Superintending Engineer etc. may please therefore ensure that the instructions regarding interchange of staff from Correspondence to Accounts Branch and vice verse are invertably complied with.

The receipt of the meme may please be acknowledged

।।दो/--(Mrs. Noona Garg) by. Director of Administration.

1. If the Superintending Engineers/Superintending Surveyor of Works(Including dis(Coord)/except SE(Vig)inCPAD.

2. Directorate of Northeulture, CPID, New Dollni.

3. The Chief Engineer (Constructed) and all project in CPID/All Chief Engineers.

All Executive Engineers in CFGD. Copy (with a spare copy) to Siri H.H. Pathak, and General Books ary, ORID Hon-Gazatted etiles staff Association through Tura Chand Raininghant, Superintendent, Will co of the Chief Engineer (Elect), Vidynt Buran, Sankar Merket, New Dollid Sd/-

(Mrs. Meona Gara) Dy. Olroctor of Administration.

Attack 1



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI

In

O. A. No: 169/2002

Sh. U.K. Paul Applicant

Vs.

Union of India & others Respondents.

REPLY AFFIDAVIT ON BEHALF OF RESPONDENTS.1,2,3,4,5 & 6.

MOST RESPECTFULLY SHOWETH: -

I, B. Subramanian, Respondent No. 6 working as Executive Engineer(Admn), Assam Central Circle No.I, Central Public Works Department, Guwahati under Superintending Engineer, Assam Central Circle-I, CPWD, Guwahati and Chief Engineer(NEZ), CPWD, Shillong of the Director General of Works, CPWD under Ministry of Urban Development & Poverty Alleviation, New Delhi, do hereby solemnly state and affirm as under: -

1. That the deponent is Executive Engineer(Admn), in the Directorate General of Works under Ministry of Urban Development & Poverty Alleviation, New Delhi and is Respondent No. 6 and has been authorized to file the Counter Reply on behalf of Respondents. Deponent is also fully acquainted with the facts of the case.

Executive Engineer (Admn.),
Assam Central Circle No. 1
C. P. W. D. Nirman Bhawan,
Bamanimaidan Guwahati—21.

2. That the Deponent has read and understood the contents of the Application filed by the Applicant.

3. That the averments of the applicant in the aforesaid application, which are not specifically admitted, are denied.

4. That the Respondents crave leave to submit the following objections and being facts of the case before submitting their parawise reply to the application.

PRELIMINARY OBJECTIONS.

1. That the applicant is a lower division clerk under Ministerial cadre of Central Public Works Department, Govt. of India with transfer liability to serve in public interest. The impugned transfer order dated 21-5-2001 is a general transfer order in the grade of Lower Division Clerk issued by the Respondents in exercise of their powers to transfer a personal working under them in public interest and the same is not liable to judicial intervention.

2. The transfer being an administrative order inflicting no punishment or bringing any civil consequences is not amenable to the jurisdiction of this Hon'ble Tribunal as contemplated under section 19 of the Administrative Tribunal Act. 1985.

3. Transfer being an incidence of service is not to be interfered with by the Courts unless it is shown to be clearly arbitrary (Sh. A.K. Ray Vs. U.O.I. & State of Orrissa & other J.T. 1995 (7) SC 467).

4. Interference by Judicial Review in matters of transfer and posting is justified only in cases of malafides or infraction of any professed norms or principles and where careers prospects remain unaffected and no detriment is caused to the concerned Govt. employee, challenge to the transfer must be eschewed (Sh. N.K. Singh Vs. U.O.I. & others) (1994) 6 SSC 98).

Executive Engineer (Admn.).

Assam Central Circle No. 1

C. P. W. D. Nirman Bhawan,

Bamunimaidan Guwahati—21.

PARAWISE REPLY

1. The impugned transfer order dated. 21.5.02 is a matter of record. It has been

ordered by the Competent Authority i.e. the Respondent no. 5 after careful

consideration, in public interest, in exercise of his powers to make rotational

transfers being the applicant senior most Lower Division Clerk working under

his Circle Office for more than 6 years i.e. since 9.4.96, based on the Rules and

Regulations of CPWD Manual Volume -I wherein it is clearly stated that the

Ministerial Staff from one office to another every 5 years within the same

Circle. such orders are ordered by the Superintending Engineer concerned.

Accordingly being the applicant senior most and completed 6 years in one

office has been transferred in public interest to its subordinate office in the

same building without making any disturbance to him as requested in his

representation dated 20-5-2002 (enclosed as annexure-C in O.A). Hence the

averments are denied.

2. Jurisdiction of this Hon'ble Tribunal is not disputed.

3. This is a matter of arguments.

4. FACTS OF THE CASE.

4.1 & 4.2. The contents of these paras are matters of records and therefore

need no reply.

4.3. The Applicant being the senior most Lower Division Clerk putting more

than 6 years in one office has been transferred to other office as per the CPWD

Manual provisions. Hence the contention of the Applicant that his transfer

order is in total violation of CPWD Manual Volume-I, Provisions, Rules and

Regulation is baseless. Hence the averments are hereby denied.

4.4. The content of this para is a matter of record and therefore need no reply.

Executive Engineer (Admn.).
Assem Central Circle No. 1

C P. W. D. Nirman Bhawan.

Bamunima dan Guwahati-21.

4.5 to 4.10. The contentions of the Applicant in these paras are absolutely wrong. The Applicant is strictly put into proof the same. The Respondents issued the impugned order exactly based on the Rules, Regulations on transfer policy guidelines laid down in CPWD Manual Volume-I and various office

memorandums. The copy of the office proceeding is also enclosed as annexure.

Hence the averments of these paras are hereby totally denied.

4.11& 4.12. In view of the above facts, the O.A. is not fit to be admitted and

liable to be rejected.

5. GROUNDS

In view of the submission made above and the legal position mentioned

therein, none of the grounds in 5.1. to 5.8 are maintainable under the law and

as such the present O.A. is liable to be dismissed being devoid of any merit.

6. The contents of this para need no reply in view of submissions made in the

preceding paras.

7. Denied for want of knowledge.

8 & 9. In view of the factual position stated and parawise replies furnished

herein above with legal submissions made therein, none of the relief's

including interim relief prayed for the applicant is legally admissible to

Applicant. The present O.A. being devoid of any merit is liable to be dismissed

with costs in favour of the Respondents. It is prayed accordingly.

10.-12. These paras need no reply being formal in nature.

Deponent

Executive Engineer (Admn.),
Assam Central Circle No. 1

C. P. W. D. Nirman Bhawan, Damunimaidan, Guwahati-21.

Corrections:

<u>VERIFICATION</u>

I, B. Subramanian, working as Executive Engineer(Admn), Assam Central Circle-I, Guwahati under Superintending Engineer, Assam Central Circle-I, Guwahati & Chief Engineer (NEZ), CPWD, Shillong do hereby verify that contents of the above counter reply are true and correct to my knowledge which is derived from the office records and upon information received from concerned Officers. Nothing material has been concealed there from.

Verified at Guwahati on the date 19th day of June, 2002.

Executive Engineer (Admn.),
Assam Central Circle No. 1
C P. W. D. Nirman Bhawan,
Bamunimaidan Guwahati—21.

Subject - Transper/ Joining of 13C.

SE(cound)/Kol recently issued an Office Order for promotion of 20 Consider no. 396 St. 29.402 & 2nos. LOCS attriched in the of EE/GCD has been promoted on voc 2 they have already been relieved resulting Divisional works like Diany/Despatch, Pay Bill preparatra, Typing works are extremely suffering.

Bussquently, on LOC from Skillers Sub-Dirn. under 1960 has joined in this office a souchand strength Photo Miss effice in 3, whomas often joing of one LOC bringer it exagarated in 4. Hence one LOC attached to this Circle may be spared for

Kieping in view, of the above, it in observed that My. U.K. Paul, LDC in the most senior LDC joined in this chicle so far as per records available. If approve, Sh. U. K. Paul, LOC may rebutted

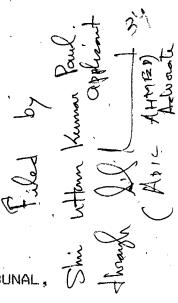
from this office to report for duty at GCD.

7275

Palitonis Fair putup for sign, plus

Certified face Copy

Executive Engineer (Admin) Assam Central Circle No. 1 C. P. W. D. Nirman Bhawan, Bamanimaidan Guwahati-21.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ()

ORIGINAL APPLICATION NO. 169 OF 2002.

BETWEEN

Sri Uttam Kumar Paul - Applicant -AND-

The Union of India & Ors.

-Respondents.

IN THE MATTER OF:

Rejoinder submitted by the applicant against written statement filed by the Respondents.

The humble applicant above named filed the rejoinder as follows:

1] That with regard to Preliminary Objection in the written statements filed by the respondent the applicant begs to state that the impugned Transfer order No. 21(3)/ACC-I/E-II/2002/1421 Dated 21-05-2002 issued by the Respondent No.6 is in total, violation of norms or procedures and guiding principles laid down

in CPWD Manual Vol.I governing 5 (five) years Rotational Transfer of Ministerial Staff wherein it is clearly stated, "The interchange of staff between the Accounts & Correspondence Branches is not to be treated as transfer of office which is changed every five years. The Superintending Engineer will however, ensure while transferring the Clerks from the one Division to another that the official is posted in the Correspondence Branch of the New Division if he was previously working in Accounts Branch of a Division & vice versa."

This aspect of 5(five) years Rotational Ministerial Staff has been Transfer of highlighted by Dy. Director of Administration Office of the Director General (Works), CPWD New Delhi vide Memorandum No. 33/31/81-EC-IV dated 20th June, 1981 where by the above quoted CPWD Manual Volume-I Rules has been reiterated at Para-2 & at Para-3 it has been clearly indicated "It has been brought to the notice of this Directorate that the above instruction are being floated & in as much as an employee who had already worked for 3(three) years in Account Branch of a Division immediately before transfer is again posted to the same branch in the other. Division to which he is transferred. Director General (works) has directed that all concerned instructed to fully implement the aforesaid administrative instructions and any

lapse on their part should be viewed seriously,"

claimed by the Respondent in their Parawise reply No.1, the Applicant has been transferred from Assam Central Circle-I Guwahati Central Division on the basis of 5 (five) years Rational Transfer. Though the Applicant has been transferred from one office to another on the basis of 5 years Rotational Transfer but the concerned Superintending Engineer i.e., has not ensured Accounts Branch posting of the applicant despite the applicant has been working at Correspondence Branch at Assam Central Circle for over 6 years since 4/1996 till before his transfer. In this context the Applicant's posting at Correspondence Branch is clearly indicated in his joining order issued by Executive Engineer, Guwahati Central 9(1)/GCD/ Division, CPWD, Guwahati vide No. 2002/1326 dated: 30/5/02 whereby he has directed to take over the charge of Bill Section which itself is a Correspondence Branch as per CPWD Manual Volume-I rules as primary duty in Bill Section is preparation of Pay Bills of Staff & Checking & passing of T.A. Bills.

Thus the Respondent No. 5 & 6 has transferred the Applicant from one Office to another on the basis of 5 years Rotational Transfer deliberately ignoring his Accounts Branch posting in violation of existing norms as

4

laid down CFWD Manual volume-I in administrative instruction as contained in Dy. Director of Administration, O/o Director General of Works, CPWD, New Delhi's Memorandum No.30/ 31/07-EC-17 dated 30th June, 1981 governing 5 years Rotational Transfer of Ministerial Staff. Whereas it i≅ evident from the 0/o 21(3)/ACC.I/E.II/1248 dated 24/6/1996 & even No. 3264 dated 07th November/1997 Respondent No. 5 has strictly ensured A/Branch posting to clerks of same grade under his control while transferring them from one office to another on completion of 5 years tenure in a particular office.

Annexure-E is the Photocopy of O.M. No. 33/31/81-EC IV dated 20-06-1981.

Annexures-F & G are the photocopies of Office order No. 21(3)/96/ACC/E-II/1248 dated 24-06-1996 and Office Order No. 21(3)/ACC-I/E-II/3264 dated 7th November 1997.

That with regard to paragraph No. 1 of the Written Statement the applicant begs to state that the impugned transfer order No. 21(3)/ACC-I/E-II/2002/1421 dated 21/5/2002 issued by the Respondent No. 6 is in total violation of norms or guiding principles laid down in CPWD Manual No. I governing 5 years

Rotational Transfer of Ministerial Staff wherein it is clearly stated, 'The interchange of staff between the Accountants & Correspondence Branches is not to be treated as transfer of Office which is changed every five years. The Superintending Engineer will however, ensure while transferring the clerks from one Division to another that the Official is posted in the Correspondence Branch of the new Division if he was previously working in Accounts Branch of a Division & vice versa'.

It is pertinent to mention here that Deputy Director of Administration, O/o Director General of Works, CPWD, New Delhi's Memorandum No.33/31/81-EC-IV dated: 20th June. whereby the above quoted CPWD Manual Volume-I Rules has been reiterated at para-2 and at para-3 it has been clearly stated, 'It has brought to the notice of this Directorate the above instruction are being floated & in as much as an employee who had already worked for 3 years in Accounts Branch of a Division immediately before transfer is again posted to the same branch in the other Division to which is transferred Director General (Works) has directed that all concerned must be instructed fully implement the aforesaid administrative instructions and any lapse on their part should be viewed seriously".

The impugned Transfer Order issued in respect of Applicant is clearly arbitrary, mala violation o guidelines and administrative instruction issued from the Department itself governing the 5 years Rotational Transfer of Ministerial Staff.

- That with regard to the statements made in paragraphs No. 2 and 3 of the Written statement the applicant has no comment to offer.
- 4] That with regard to the statements made in paragraphs No. 4.1 and 4.2 of the written statements the applicant has no comment.
- That with regard to the statements made, in paragraphs 4.3 of the written statement the applicant begs to state that these are adequately replied in paragraph No. 1 of the instant Rejoinder.
- 6] That with regard to the statements made in paragraphs No. 4.4 of the written statement the applicant has no comment.
- That with regard to the statements made in paragraphs No. 4.5 to 4.10 of the written statement the applicant begs to state that the admittance of the Respondent No. 6 about his inability to ensure Accounts Branch to Correspondence Branch & vice—versa posting while

transferring LDC's from one office to another 5 years Rotational Transfer as envisaged in CPWD Manual Volume-I Rules and subsequent initiation of 5 years Rotational Transfer transferring the Applicant to another under 5 years Rotational. Transfer as envisaged in CPWD Manual Volume -I Rúles and subsequent initiation 5 years Rotational Transfer transferring the Applicant to another office without extending the privilege of Accounts Branch posting despite discharging office duty for more than 6 years at Correspondence branch at Assam Central Circle-I since 4/1996 while allowing the same privilege other LDC's under his administrative control automatically gives an impression Respondents are resorting the colourable power to accommodate the exercise of person interest at Accounts Branch 80 the procedure adopted by the authority in the applicant is discriminatory, malafide illegal. It is further submitted that due indifferent attitude and partially adopted by the Respondent No. 5 and 6 in regard to transfer of the Applicant from one Office to another Rotational under 5 years Transfer without Branch posting in terms ensuring Accounts CFWD Manual Volume-I provision, Administration has debarred the Applicant acquiring knowledge in Accounts Section related works which would have immense help in remaining service life of the Applicant.

8] That with regard to the statements made in paragraphs No. 4.11 to 8.3 of the written statements the applicant begs to state that the same are not correct and hence there are denied by the applicant.

In view of the above, the written statements submitted by the Respondents are not correct and also misleading to the Hon'ble Tribunal. The applicant begs to state that' the impugned order 20-05-2002 issued by the RespOndent No. 5 is illegal and mala fide and lipable to be quashed.

VERIFICATION

I, Sri Uttam Kumar Paul, Lower Division Clerk, Assam Central Circle-I, presently working at Guwahati Central Division, CPWD, Guwahati-21, Assam do hereby solemnly verify that the statements made in the above paragraphs No.1 to 8 are true to my knowledge, belief and information.

And I sign this verification today on this the day of 2002 at Guwahati.

Uttern Kurnar Pawl.

Declarant.

AMMEXURE-E

NIRMAN MAHANIDESHALYA KENDRIYA LOK WIRMAN VIPHAG

 \mathcal{N}

No.33/31/31-EC.IV 45 -27

HA WE WELL

New Delhi, the JUN 1981

///EMORANDUM

SUBJECT: TRANSFER OF MINISTERIAL STAFF FROM ACCOUNTS BLANCH TO CORRESPONDENCE BRANCH AND VICE - VERSA.

As per para 17 of Section 9, chapter V of the CPWD, Manual Vol.I(1975) dition), UDCs and LDCs including Cashiers, serving in a bolivisional Office shall be interchanged every 3 years. The period off years stay in Accounts seat shall be reckoned from first April and Ist October of a year. Transfers should be completed by its May and Ist November of the year. Inch transfers shall be effected by the uperintending ingeneers of the Circle concerned. The Superintending ingeneers are empowered to grant exemption from transfer under this rule upto a maximum period of one year, only in cases where exceptional circumstances exist.

The interchange of staff between the Accounts and Correspondence Branchits not to be treated as transfer of office which is changed every five years. The uperintending Engineers will however ensure while transferring the Clerks from one Division to another that if the individual was previously working in Accounts Branch of a Division he is posted in the Correspondence Branch of the new Division and vice-versa.

- It has been brought to the notice of this Directorate that the above instructions are being floated and in as much as an employee who had all eady worked for 3 years in the accounts branch of a Division immediately before transfer is again posted to the same Branch in the other Division to which he is transferred. Director General (Works) has directed that all concerned must be instructed to fully implement the aforesaid administrative instructions and any lapse on their part should be viewed seriously.
 - 4. All the Superintending Engineers etc. may please therefore ensure that the instructions regarding interchange of taff from Correspondence to Accounts Branch & vice versa are invariably complied with.

Chry.

Dy - 6-7-87 2007 - 6-7-87 Cary 13182

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The receipt of the memo may please be addrowledged: $\sqrt{}$

(MRS.) (NEENA GARG) DY. DIRECTOR OF ADMINISTRATION.

1. All the Apenintending ingineers (uperintending Surveyof of lorks (incounting Superintending Ingineers (Coord) / (except E (Vig.))
in C.r. W.D.
2. Directorate of Horticulture, CPWD, New Delhi.
3. The Chief Engineer (Constn. Zone) and all Project Manager in CPWD/All Chief Engineers
4. All the Executive Engineers in C.P.W.D.

Copy (with a spare copy) to Shri M.N. Pathak, General ecretary, Copp Non-Garetted Office Staff Association. through the Chief Tara Chand Raisinghani, Superintendent, Office of the Chief Ingineer (Elect), Vidyut Bhavan, hanker Market, New Delhi.

(MRS.) (NEIRNA GARG)
DY. DIRECTOR OF ADMINISTRATION.

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ANNEXURE-EFUS

GOVERNMENT OF INDIA CENTRAL PUBLIC WORKS DEPARTMENT @@@@@@@@

No.21(3)/96/ACC/E-II/1245/

Dtd 24/6/96.

OFFICE ORDER

As per provisions of Section-8, Para-19 & 21 of CRVD Manmual Volume-I, the following rotational transfer and posting of staff from Accounts Branch to Correspondence Branch and vice-versa are hereby ordered in the interest of public services:-

No. Name & Designation	From	TÖ	Remarks
	3	4	5
	Assam Central Circle-I(C/B)	Gauhati Centr Division (A/B)	
2. Smt. Sapna Chakraborty, IDC	Gauhati Central Division(A/B)	Gauhati Centrolivision (C/B)	
3. Sri K.Ali, IDC	Gauhati Central Division(C/B)	Gauhati Centr Sub.Div-III (A/B)	ral Vise Sri A.K. Paul, LDC
4. Sri A.K.Paul, LDC	Gauhati Central Sub-Div-III, (A/B)		
1 5. Sri M.C.Medhi, LDC 2) 3) 4) T	Gauhati Central Divisioh(C/B)		
6. Smt.Bibha Sen, LDC	Gauhati Central Division (A/B)	Gauhati Cent Division (C/B	
3) 7. Sri S.C.Mazumder, LDC 9) 0)	Assam Aviation Works Divn(A/B)		
8. Smt.J.Sonowal, IDC	Assam Aviation Works Divn(C/B)	Assam Aviati Works Divn(A	on Vice (A)B) Sri S.C. MaRumder, L.D.C
9. Sri M.Das, LDC	Assam Aviation Works Divn(A/B)		
10. Sri H.M.Mali, LDC	Assam Aviation Works Divn(C/B		

11. Sri P.K.Sarkar, IDC Gauhati Central Assam Central Vice Sub-Divn-I, 3ri Samiran Circle-I(C/B) Khanapara (A/3) Sarkar, LDC 12. Sri Samiran Sarkar. . Assam Central Gauhati Central Vice LDC Circle-I(C/B) Sub-Divk I Sri P.K.Sarker Khanapara (A/B) L_D_C 10. Sri Kanak Namosudra, Assem Audation Assam Aviation Vice LDC Works Divn(A/B) Works Divn (C/B)Sri P.K.Das L.D.C Sri P.K.Des.IDC Assam. Aviation. Assem Aviation Works Divn(C/B) Works Divn (A/B) Sri Kanak

S1. No. 1,3,5,8,10,12, & 14 will move first.

Superintending Engineer Assam Central Circle, P.W.D. Guwahati - 21.

Namasudra, L.D.C

@@@@@@@@

Copy for information and necessary action to:-

1) The parties S1.Nos.1 to 14 as above.

2) The Executive Engineer, Gauhati Central Division, CPWD, Guwahati-21

3) The Executive Engineer, Assam Aviation Works Divi: on, CFWD, Guwahati-15 4) The Surveyor of Works, Assam Central Circle-I, CPWD, Guwahati-21

The Executive Engineer (HQ), Assam Central Circle-I, CPWD, Guwahati-21 The Assistant Engineer, Gauhati Central Sub-Divn-III, CPWD, Gauhati-21 7) The Assistant Engineer, Gauhati Central Sub. Divn-I, CPWD, Khanapara,

8) Office Superintendent, Assam Central Circle, CPND, Guwahati-21

9) Cashier, Assam Central Circle-I, CPWD, Guwahati-21 0) Staff Association, Bamunimaidan, CPWD Staff Association, Bamunimaidan,

1) Branch Secretary, CPWD Non-Gazetted Office Staff Association, Bamunimaid

SUPERINTENDING ENGINEER SSAM CENTRAL CIRCLE.

GOVERNMENT OF INDIA CENTRAL PUBLIC WORKS DEPAREMENT

ANNEXURE - &CXX

No.21(3)/ACC-I/E-II/3264

Dated Gullati the 07th Nov/97

OFFICE ORDER

As per provisions of Section-8, Para-19 & 21 of CFWD Manual Volumn-I, the following rotational transfer and posting of staff from Account Branch(GCD) to Correspondence Branch(ACC-I) and vice-versa are hereby ordered in the interest of Bublic Services:

S1 . No.	Name & Designatio	n. From.	To	Remarks.
		3	4	5.
	s/shrt	,		
1.	Mrs. C.K.Dutta, UDC	Ascam Central Circle-I, CPWD, Guhati-21. (C/B)	Gauhati Central Divinion, CPWD, Gauhati-21. (A/B)	
2.	Anni J.C.Das, UDC	Couloti Cont. Division, CPWD, Gouhati-21. (A/B)	Assam Cent. Circle-I, CPND, Gauhati-21. (C/B)	Vice Mrs. C.K.Dutta, U.D.C.
3•	Shri D.K. Sengupta, U.D.C.	Agam Central Circle-I, CPWD, Guhati-21. (C/B)	Gauliati Cent. Sub-Divn.III, CPWD, Gauliati = 21 (A/B)	Vice Shri P.K.Rabha, U.D.C.
	Shri P.K.Rahha, U.D.C.	Gruhati Cent. Sub-Divn.III, OND, Gruhati-21 (A/B)	Assum Cent. Circle-I, CPWD, Gauhati-21. (C/B)	Vice Shri D.K.Sen- gupta, UDC.

5. Shrd. P.C.Neog, LDC.

Assam Cent. Circle-I, CPWD, Gaulati-21. (C/B)

(A/B).

Gauhati Cent. Divn., CPWD, Gauhati-21. (A/B) Vice Smt. Purnima Sharma, LDC.

6. Amt. Purnima Sharama, Chuhati Cent. L.D.C. Divn., CPWD, Cpuhati-21.

Assum Central Circle-I, OPWD, Gauhati-21. (C/B).

Vice Shri P.C.Neog, L.D.C.

Note :- Sl.No.1,3 & 5 move first.

Superintending Engineer.
Assum Central Circle No.I,
C.P.W.D., Gauhati-21.

Copy forwarded for information to :-

1. The Superintending Engineer, Coordination Circle(EZ), C.P.W.D., Nizam Palace, Calcutto-20.

81 L.

- 2. The Chief Engineer (NEW), C.P.W.D., Dhankhoti, Shillong-3.
- 3. The Executive Engineer, Gauhati Control Division, C.P.W.D., Gauhati-21.

(Contd... P/2)

Attacted Advant

- 4. The Surveyor of Works, Assem Central Circle No.I, CPWD, Gauhati-21.
- 5. The Asstt. Exe. Engineer, Gauhati Cent. Sub-Divn.No.III, CPWD, Gauhati-21.
- 6. The Zonal Secretary, CPWD Staff Asmciation (NEZ), Guln ti Branch, Ga-uhati-21.
- 7. The Secretary, CPWD Non-Cazetted Staff Association (NEZ), Gauhati Branch, Gauhati-21.
- 8. Mrs. C.K. Dutta, UDC, ACC-I, CPWD, Gauhati-21.
- 9. Shri J.C.Das, UDC, GCD, CPWD, Gauhati-21 (through EE/GCB, CPWD, Gauhati-21).
- 10. Shri D.K. Sengupta, UDC, ACC-I, CPWD, Gauhati-21.
- 11. Shri P.K.Rabha, UDC, GCD, CPWD, Gauhati-21 (through EE/GCD, CPWD, Gauhati-21).
- 12. Shri P.C.Neog, LDC, ACC-I, CPWD, Gauhati-21.
- 13. Smt. Purnima Sharma, LDC, GCD, CFWD, Gauhati-21 (thrugh EE/GCD, CPWD, Gauhati-21).

Superintending Engineer.
Assam Central Circle No.I,
C.P.W.D., Gauhati -781021.

Attestal